

Karnataka State Civil Services (Amendment) Act, 2002

17 of 2003

[04 April 2003]

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An Act further to amend the Karnataka State Civil Services Act, 1978. Whereas it is expedient further to amend the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-third year of the Republic of India, as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Karnataka State Civil Services (Amendment) Act, 2002.

(2) It shall come into force at once.

2. Amendment Of Section 3 :-

In section 3 of the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990) in sub-section (2), in clause (a), for the words "thirty days" the words "fifteen days" shall be substituted.